

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES : E : NEW DELHI

BEFORE SHRI R.S. SYAL, AM & MS SUCHITRA KAMBLE, JM

ITA No.4331/Del/2015

Assessment Year : NA

IILM Education Trust,
Plot No.71,
Sector-53, DLF Golf Course Road,
Gurgaon.

Vs. CIT (E),
C.R. Building,
Sector-17E,
Chandigarh.

PAN: AAATI9997G

(Applicant)

(Respondent)

Assessee By : Shri Mohd. Akram, Advocate
Department By : Ms Nirupama Kotru, CIT, DR

Date of Hearing : 29.03.2017
Date of Pronouncement : 29.03.2017

ORDER

PER R.S. SYAL, AM:

This is an appeal filed by the assessee against the order passed by the CIT (E) dated 12.5.2015 u/s 12AA of the IT Act, 1961.

2. The ld. counsel for the assessee stated at the outset that he has the instruction not to press the instant appeal and, therefore requested for the withdrawal of the same. No objection was taken by the ld. DR.

3. In view of the above, the appeal of the assessee is dismissed as withdrawn.

4. In the result, the appeal is dismissed as not pressed.

The order pronounced in the open court on 29.03.2017.

Sd/-

[SUCHITRA KAMBLE]
JUDICIAL MEMBER

Sd/-

[R.S. SYAL]
ACCOUNTANT MEMBER

Dated, 29th March, 2017.

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Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT (A)
5. DR, ITAT

AR, ITAT, NEW DELHI.